

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s).18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014
in CEA No. 50/2014 passed by the High Court of Judicature at
Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE &
SERVICE TAX, ALLAHABAD

Respondent(s)

(With appln. (s) for permission to file additional documents and
interim relief and office report)

WITH

C.A. No. 433/2015

and (With appln.(s) for condonation of delay in filing appeal
appln.(s) for stay and)

Date : 10/04/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. M. Y. Deshmukh, AOR

Mr. Kaanan Kapur, Adv.

Mr. B. Kapur, Adv.

Mr. Rajinder Mathur, AOR

For Respondent(s)

Mr. Aman Sinha, Sr. Adv.

Mr. Aniruddha P. Mayee, Adv.

Ms. Sunita B. Rao, Adv.

Mr. Vikas Bansal, Adv.

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters on a non-miscellaneous day in the

Signature Not Verified

Digitally signed by
Sanjay Kumar

Date: 2015.04.11

month of July, 2015.

11:16:56 IST

Reason:

(SANJAY KUMAR-I)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER